

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.236/MP/2017**

Subject : Petition against the decision of MPPMCL for Unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC & MPPMCL

**Petition No.78/MP/2018**

Subject : Petition for unilateral surrender of 400 MW power by MPPMCL from Mejia TPS & Chandrapura TPS of DVC in violation of provision of PPA.

Petitioner : Damodar Valley Corporation

Respondent : Madhya Pradesh Power Management Company Limited

Date of hearing : **17.10.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, member

Parties present : Shri M.S.Ramachandran, Senior Advocate, DVC  
Shri Shubham Arya, Advocate, DVC  
Ms. Tanya Sareen, Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Ashish Anand Bernard, Advocate, MPPMCL  
Shri Paramhans, Advocate, MPPMCL

**Record of Proceedings**

These Petitions were taken up for hearing today.

2. Heard the learned Senior counsel for the Petitioner and the learned counsel for the Respondent at length. At the request of the parties, time to file written submissions is granted till **8.11.2019**. Subject to this, order in the Petition was reserved.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Dy. Chief (Law)**

